

ITEM NO.302

COURT NO.5

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SMISCELLANEOUS APPLICATION Diary No(s). 4303/2024 in
C.A.No.5068/2023

DEVESH SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 23533/2024 - CLARIFICATION/DIRECTION, IA No. 23534/2024 -
EXEMPTION FROM FILING O.T. & IA No. 54821/2024 - INTERVENTION
APPLICATION)

Date : 13-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Parties

Mr. Tushar Mehta, S.G.
Mr. K. M. Nataraj, A.S.G.
Mr. Saurabh Mishra, A.A.G.
Mr. D. S. Parmar, A.A.G.
Mr. Pashupathi Nath Razdan, AOR
Ms. Indra Bhakar, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.Mr. P S Patwalia, Sr.Adv.
Mr. Amit Pawan, AOR
Mr. Abhishek Amritanshu, Adv.
Mr. Hassan Zubair Waris, Adv.
Mr. Aakarsh, Adv.
Mr. Suchit Singh Rawat, Adv.
Ms. Shivangi, Adv.

Mr. S.Guru Krishnakumar, Sr.Adv.*

Mr. Gopal Sankaranarayanan, Sr.Adv.
Ms. Meenakshi Arora, Sr.Adv.
Mr. Mandeep Kalra, AOR
Mr. Rishabh Lekhi, Adv.
Chitrangada Singh, Adv.
Ms. Radhika Jalan, Adv.
Mr. Vishal Sinha, Adv.
Ms. Shivani Vij, Adv.
Chandratanay Chaube, Adv.

Mr Rakesh Khanna, Sr.Adv.
Mr. Rakesh Mishra, AOR
Mr. Ambuj Sharma, Adv.

Mr. Kunal Chatterji, Adv.
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij S., Adv.

Mr. Abdul Rahim, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned Solicitor General, Mr. Nataraj, learned Additional Solicitor General, learned senior counsel and learned additional advocate general appearing for the parties in this miscellaneous application, registered as Diary No.4303/2024.

Let this application be listed on 01.04.2024 at 2.00 p.m.

On that date, we request the Union of India to apprise this Court on two points, which we enumerate below:-

(i) How many vacancies in primary schools are there, or likely to be there, across the country in all the States and Union Territories, for the year 2023-2024 and 2024-2025, which are yet to be advertised?

(ii) Is there a bridge course operating through which the B.Ed. candidates, who were appointed before the judgment of this Court which was delivered on 11.08.2023, could train themselves which would take their qualification at par with D.El.Ed. candidates?

(NIRMALA NEGI)
COURT MASTER (SH)
*appearance not given

(VIDYA NEGI)
ASSISTANT REGISTRAR